

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 220 of 2020

In the matter of:

360 Relators LLP

....Appellant

Vs.

GM Infinite Dwelling (India) Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Vaibhav Mahajan, Advocate

Respondents:

ORDER

06.02.2020: Appellant having carved out a case for condonation of delay on the grounds projected, we condoned delay of 15 days in preferring the appeal. I.A. No. 586/2020 stands disposed of.

Appellant shall remove the defects and file clear and legible copies of the annexures within one week. I.A. No. 587/2020 stands disposed of.

Let notice be issued on respondents by speed post. Requisites alongwith process fee, if not already filed, be filed by tomorrow. If the Appellant provides email address of the Respondents, let notice be also issued through email.

List the appeal for admission (after notice) on **25th February, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/nn